

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, KOLKATA

Original Application No. 288/1997

Date of Order: 15.03.2005

Present: Hon'ble Mr. J.K. Kaushik, Judicial Member.
Hon'ble Mr. M.K. Misra, Administrative Member.

Apurba Kumar Roy

Versus

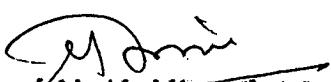
Union of India & Ors.

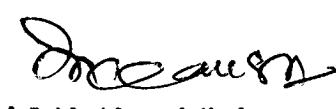
For the applicant : None

For the Respondents : Mr. P.K. Arora, Counsel

ORDER (ORAL)

The learned counsel for the applicant states that for the last two years, the applicant has not made any contact with him and he is not at all aware of the factual aspect of the matter relating to the subsequent development. He submits that his name may be deleted as he does not wish to represent the applicant any more. We find that the applicant seems to be not at all interested in the matter because for the last two years, he has not made any liaison with his learned counsel. In this view of the matter, there is hardly any difficulty in making a presumption that the applicant is not interesting in prosecuting in this case. The Original Application is, therefore, dismissed for want of prosecution. No costs.


(M. K. Misra)
Administrative Member


(J.K. Kaushik)
Judicial Member